

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH - COURT NO. II

Service Tax Appeal No. 50466 of 2019-SM

(Arising out of order-in-appeal No. BHO-EXCUS-001-APP-202-18-19 dated 31.08.2018 passed by the Commissioner (Appeals), Central Goods and Service Tax, Customs & Central Excise, Bhopal).

M/s Bansal Construction Works

3rd Floor, Tawa Complex Building
Bittan Market, Bhopal-462016 (M.P.)

Appellant

VERSUS

**Commissioner, Customs & Central
Excise**

48, Administrative Area
Arera Hills, Hoshangabad Road, Bhopal.

Respondent

APPEARANCE:

None for the appellant

Ms. Tamanna Alam, Authorised Representative for the respondent

CORAM:

HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)

FINAL ORDER NO. 50469/2020

DATE OF HEARING/DECISION: 03.03.2020

ASHOK JINDAL:

The appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the scheme, on filing of a declaration, it is deemed that the appellant is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the Tribunal to restore the appeal in case discharge certificate is not issued for the dispute pertaining to this appeal. Appeal is dismissed as withdrawn.

(Dictated and pronounced in open Court)

(Ashok Jindal)
Member (Judicial)